

**FORM A
PUBLIC ANNOUNCEMENT**

(Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
"HOGAR CONTROLS INDIA PRIVATE LIMITED"**

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	HOGAR CONTROLS INDIA PRIVATE LIMITED
2	Date of incorporation of Corporate Debtor	11/04/2017
3	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Hyderabad
4	Corporate Identity Number/ Limited Liability Identity Number of Corporate Debtor	U74999TG2017PTC116470
5	Address of the registered office and principal office (if any) of Corporate Debtor	Office Unit 1002, 10 th Floor, Sandhya Techno 1, Gachibowli Rd, Opp. Sunshine Hospitals, Raidurg, Rangareddi, Hyderabad, Telangana, India, 500032
6	Insolvency Commencement Date in respect of Corporate Debtor	16/02/2024, being the date of pronouncement of order by NCLT, Hyderabad. (Copy of order uploaded on 20/02/2024 on NCLT's website).
7	Estimate date of closure of Insolvency Resolution Process	14/08/2024 (being 180 days from 16/02/2024)
8	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Manjeet Bucha IP Registration No.: IBBI/IPA-002/IP-N00808/2019-2020/12551
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: 5-9-91 & 93, D.No.204, 2 nd Floor, Shakti Sai Complex, Near Udai Clinic, Chapel Road, Abids, Hyderabad, Telangana -500001 E-mail: manjeetbucha@gmail.com Telephone No.: +919346955001



10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Manjeet Bucha Company Secretary, 5-9-91 & 93, D.No.204, 2 nd Floor, Shakti Sai Complex, Near Udai Clinic, Chapel Road, Abids, Hyderabad, Telangana -500001 E-mail: cirp.hogar@gmail.com Telephone No.:+919346955001
11	Last date for submission of claims	05/03/2024
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not determined
13	Names of Insolvency Professionals identified to act as authorised representative of creditors in a class	Not determined
14	(a) Relevant forms and (b) Details of authorized representatives are available at:	a) Forms can be downloaded from https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a corporate insolvency resolution process of the M/s HOGAR CONTROLS INDIA PRIVATE LIMITED on 16/02/2024 (Copy of order uploaded on 20/02/2024 on NCLT's website).

The creditors of **HOGAR CONTROLS INDIA PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 05/03/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Manjeet Bucha

Date: 21st February 2024

Place: Hyderabad

Manjeet Bucha
IBBI/IPA-002/IP-N00808/2019-20/12551
Interim Resolution Professional
In the matter of HOGAR CONTROLS INDIA
PRIVATE LIMITED